

HIGH COURT OF MADHYA PRADESH**M.Cr.C. No.21772/2020**

Aayush Jain Vs. State of M.P.

Indore, Dated:09.07.2020

Shri M.D. Patil, learned counsel for applicant.

Shri.Sudhanshu Vyas, learned counsel for respondent/
State.

Heard on the question of grant of bail through video conferencing.

Notice of this application was served on the State counsel. Case diary as per the direction of this Court has been produced and it has been perused.

The applicant is facing trial for the offence punishable under Section 379 of the IPC registered with Police Station Bhanwarkuwa, Distt. Indore in Crime No.37/2020.

Learned counsel for the applicant submits that the allegation against the present applicant is in respect of theft of a motor cycle and that the applicant is in custody since 20/2/2020. The investigation is complete, challan has been filed but till now even charges have not been framed. He further submits that in the similar circumstances eight other cases were registered against the present applicant and he has been granted bail in all those cases.

Learned counsel for the State has opposed the application for grant of bail.

On perusal of the case diary and considering the circumstances of the case, I find prima facie force in the submissions made by the counsel for applicant. Hence I am of the considered view that the application for grant of bail deserves to be allowed and is accordingly allowed.

The applicant is directed to be released on bail on his furnishing a personal bond in the sum of Rs.35,000/- (Rupees Thirty Five Thousand) with one surety in the like amount to the satisfaction of the Trial Court for his appearance as and when directed.

The applicant will attend each hearing of his trial before the Trial Court out of which this bail arises. Any default in attendance in Court would also result in cancellation of the bail granted by this Court.

Certified copy as per rules.

(PRAKASH SHRIVASTAVA)
Judge

vm